

**Central Administrative Tribunal
Principal Bench**

**OA No.416/2017
MA No.70/2017**

New Delhi, this the 6th day of February, 2017

Hon'ble Mr. V. Ajay Kumar, Member (J)

1. Smt. Manbhari (Age about 61 years),
W/o Late Shri Vijay Pal,
R/o I-420 Ganga Nagar,
P.O. + P.S. Ganga Nagar,
District; Meerut, U.P.,
2. Ashok Kumar,
S/o Late Shri Vijay Pal,
R/o I-420 Ganga Nagar,
P.O. + P.S. Ganga Nagar,
District; Meerut, U.P.

...applicants

(By Advocate : Shri A.K. Bhakt)

Versus

Union of India & Another, Through

1. The Secretary,
Government of India,
Ministry of Defence,
South Block,
New Delhi.
2. General Manager,
Ordnance Factory,
Ministry of Defence,
Muradnagar Ghaziabad, U.P.

...respondents

(By Advocate : Shri Ranjan Tyagi)

ORDER (ORAL)

Heard the learned counsel for applicant and Shri Ranjan Tyagi, who appeared on behalf of respondents, on receipt of advance notice.

MA No.70/2017

For the reasons stated therein, the MA filed for joining together is allowed.

OA No.416/2017

The applicants have filed the present OA seeking the following reliefs :-

- “(I) To direct the respondents to consider the claim of compassionate appointment to the applicant No.2 (The son of the deceased employee) appreciating the indigent condition of the applicants made in the representations of the applicant No.1 and finalize the grievances of the applicants in an appropriate reasoned and speaking order.
- (II) To direct the respondents to produce the records of the case and the list of candidates considered for compassionate appointment since 02.09.2008 to October 2015 for proper adjudication.
- (III) To allow the OA with cost for causing undue harassment to the applicants.
- (IV) To pass any other order or orders which this Hon’ble Tribunal may deem fit and proper in the facts and circumstances of the present case.”

2. It is submitted that the applicants made a number of representations ventilating their grievances to the respondents including the Annexure-A/1 representation dated 11.10.2015. However, the respondents have not passed any order thereon.

3. In the circumstances, the OA is disposed of without going into the merits of the case by directing the respondents to consider the said representation dated 11.10.2015 and pass appropriate reasoned and speaking order thereon within 90 days from the date of receipt of a certified copy of this order, in accordance with law. No costs.

Let a copy of the O.A., be enclosed to this order.

(V. Ajay Kumar)
Member (J)

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